

Central Administrative Tribunal, Lucknow Bench, Lucknow

CCP No. 74/2008 in O.A. NO. 475/2007

This the 10th day of December, 2008

Hon'ble Sri Justice M. Venkateswara Reddy, Member (J)

Hon'ble Sri A.K. Mishra, Member (A)

Manoj Kumar aged about 32 years son of late Chandra Mate (OTP), resident of 127, R.A. Line, Tope Khana Bazar, Cantt. Lucknow.

Applicant.

By Advocate: Sri A.Nigam

Versus

Dhirendra Kumar Verma, Garrison Engineer (East), Lucknow Cantt. Lucknow.

By Advocate : Sri S.P.Singh

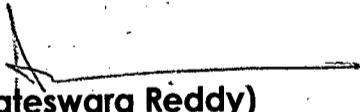
Respondents.

Order

By Hon'ble Mr. Justice M. Venkateswara Reddy, Member (J)

As per order dated 11.1.2008 made in the O.A., the respondents were directed to pass a reasoned and speaking order within three months from the date of receipt of copy of the order on the representation of the applicant for compassionate appointment. We find that in pursuance of the same, an order has been passed by the competent authority on 7th April, 2008 which is a speaking order. As such, we find that the order made in the O.A. has duly been complied with and nothing survives for consideration. Accordingly, CCP is dismissed.


(Dr. A.K. Mishra)
Member (A)


(M. Venkateswara Reddy)
Member (J)

HLS/-

obj. to order
copy to order
dated 10-12-2008
Received
12-12-2008